

(2017) 02 KL CK 0111
In the High Court Of Kerala
Case No : 4394 of 2017 (Y)

LIBIN GOPI

APPELLANT

Vs

INTELLIGENCE INSPECTOR

RESPONDENT

Date of Decision : 09-02-2017

Acts Referred:

Citation : (2017) 02 KL CK 0111

Hon'ble Judges : K.Vinod Chandran

Bench : SINGLE BENCH

Advocate : SHOBA ANNAMMA EAPEN, NOUSHAD THOTTATHIL,
V.K.SHAMSUDHEEN

Final Decision : Disposed

Judgement

1. The petitioner is aggrieved with the detention of an Alternator as seen from Ext.P3. The petitioner submits that the petitioner is setting up an amusement park and that the petitioner was transporting the goods accompanied by an invoice under Form 8B, which is to be issued to an end user.
2. The detention has been made on the ground that the petitioner is transporting the same for commercial purpose. The petitioner is not a registered dealer and it is not clear as to how such an apprehension was raised by the officer.
3. In any event the petitioner shall be permitted

release of the goods and vehicle on the petitioner executing a simple bond without sureties for the security demanded. The adjudication proceedings shall be continued untrammelled by any of the observations made herein above.

The writ petition is disposed of.